

II. A copy each (in English and Hindi) of the following paper, under section 106 of the Major Port Trusts Act, 1963:—

(i) (a) Hundred and twelfth Annual Administration Report of the Bombay Port Trust for the year 1990-91.

(b) Review by Government on the working of the Bombay Port Trust.

(ii) (a) Annual Administration Report of the Madras Port Trust for the year 1990-91.

(b) Review by Government on the working of the Madras Port Trust.

III. A copy each in (English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing), under sub-section (4) of section 124 of the Major Port Trusts, Act, 1963:—

(1) G.S.R. No. 349(E), dated the 24th July, 1991, approving the Calcutta Port Trust Employees' (Haldia Dock Complex) (Recruitment, Seniority and Promotion) (First Amendment) Regulations, 1991.

(2) G.S.R. No. 549(E), dated the 28th August, 1991, approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) (Sixth Amendment) Regulations, 1991.

(3) G.S.R. No. 645(E), dated the 24th October, 1991, approving the Mormugao Port Employees' (Contributory Medical Benefits after Recruitment) (First Amendment) Regulation, 1991.

IV. A copy (in English and Hindi) of the Ministry of Surface Transport (Shipping Wing) Notification G.S.R. No. 644(E) dated the 24th October, 1991, publishing the National Shipping Board (Amendment) Rules, 1991, under sub-section (3) of the section 458 of the Merchant Shipping Act, 1958.

I. Report and Accounts (1990-91) of the Pawan Hans Limited, New Delhi and related papers.

II. Summary of Budget Estimates (1990-91) for Revenue and Expenditure of the Air India.

THE MINISTRY OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK) : Sir, I lay on the Table—

I. (1) A copy each (in English and Hindi) of the following papers, under

sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report and Accounts of the Pawan Hans Limited, New Delhi, for the year 1987-88, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

II. A copy (in English and Hindi) of the Summary of Budget Estimates and Expenditure for the year 1991-92 of the Air India.

[The Deputy Chairman in the Chair]

SOME HON. MEMBERS : Madam, ... (Interruptions)

THE DEPUTY CHAIRMAN : Please sit down. I won't permit. Take your seats. (Interruptions)

When you take a decision in the Chairman's Chamber and it was allowed by the Chairman that Special Mentions will be permitted—what is the point in making this agitation in the House? I don't understand. All of you were there. It was decided... (Interruptions)

Now, Mr. Vincent, please sit down. I am not permitting you. Please go back (Interruptions) I say, go back (Interruptions) Mr. Narayanasamy, please go back. (Interruptions) My permission is not there. (Interruptions) Mr. Narayanasamy, whatever you are speaking is not being recorded. And it is not going in the Press. So there is no point in ... (Interruptions) Listen. It is not going in the Press. It won't be recorded. I assure you. (Interruptions)

Please keep quiet. (Interruptions) Mr. Narayanasamy, please keep quiet. (Interruptions) I will call you when your name comes. I will find out whose names are there. At least please don't make much noise. Mr. Vincent. (Interruptions) If you are concerned about an issue, then you must discuss it in a proper manner. Chairman has permitted. I was a party to that discussion. You cannot say something inside and do something else outside. That is not correct. (Interruptions)

Now, Legislative Business. Mr. Rangarajan Kumaramangalam.

THE UNIVERSITY GRANTS COMMISSION (AMENDMENT) BILL, 1991
—Introduced.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Madam Deputy Chairperson, I beg to move for leave to introduce a Bill further to amend the University Grants Commission Act, 1956.

The question was put and the motion was adopted.

SHRI RANGARAJAN KUMARAMANGALAM : Madam Deputy Chairperson, I introduce the Bill. *(Interruptions)*

SPECIAL MENTIONS

Violence in Karnataka and need to protect Tamils living there

THE DEPUTY CHAIRMAN : Dr. Raja Ramanna.

DR. RAJA RAMANNA (Uttar Pradesh) : Madam Deputy Chairman. I have just come from a visit to Bangalore.

One always associates Bangalore with the peaceful atmosphere there. But I am very amazed at the ferocity of destruction in various areas. Bangalore, Madam, is a cosmopolitan area. But in recent times, I do not know what has happened because that city used to speak four languages; and everybody seems to understand all these languages; but suddenly the language issue has come up in a very ethnic form. I was beginning to wonder why this has happened because this is the most unfortunate thing that can happen in our country when our cities which are quiet, suddenly become violent. It is said in the newspapers that terrorists of all types are there in Bangalore. It has been said that LTTE is there. Some newspaper says that ULFA is there. Now, one should ask why has this all happened in recent times and that a matter like sharing of waters in one river, which is an over-used river, should create so much havoc, so much destruction. We have to ask this question ourselves.

Madam Deputy Chairman, I was present here at a discussion on Thursday. Madam, we who sit here are meant to

bring people together, to see that solutions are found. On the contrary, the things that were being said, accusing one another, rather amazed me. It was even worse than the riots in Bangalore because we are supposed to be educated people, trying to bring people together, to get the solutions. This has not happened. And even the Central Minister very condescendingly said, 'we will have it implemented.' What will be implemented' was no clear. But all these things add to our troubles which we do not realise specially as the South is very far away from here.

Madam, I will not talk about Cauvery water. To me, it is essentially a technological problem. There is certain fixed amount of water that comes, year after year. People living in these areas have lived there for centuries. The question how to divide it, is essentially a technical and partly a political one because people get so emotional. But that is not the question that I am raising.

Madam, I think, while the destruction in Bangalore has been severe, the biggest destruction is to the psychological atmosphere there. The people have really come to a stage where, I think, over the years, this has come about, and we are all responsible for it, the Chief Ministers and everybody.

Therefore, I would like to appeal to you, Madam, that we should do something to show that this Parliament, elected by the people from all parts of India, will make every effort for people to get together, and not be lost in comparatively smaller problems. I do not say that Cauvery water problem is a small problem. It is a very important problem. But the riots that have taken place have shifted that to the hands of goondas, rascals and rogues, and they have destroyed much property. And I do not know whether our Government are geared up with the police to stand up to such problems. But that is a different issue. But what we should do is to get together on common issues. In order to do that, Madam, I would like to suggest that we pass a joint resolution appealing to the people to come together, to live in harmony. If you want, Madam, I have a draft with me. But, perhaps, you may like to listen to the others before this draft is put before you. Thank you.

SHRI SAMAR MUKHERJEE (West Bengali) : Madam, I fully support the stand of Dr. Ramanna.

THE DEPUTY CHAIRMAN : Smt. Jayanthi Natarajan.

SHRI G. SWAMINATHAN (Tamil Nadu) : Madam, my name is the first in the list.